

**1311**

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

M.A No. 95 of 2025

In

Original Application No. 111/2024

Ramesh Kumar

Applicant

Versus

Haryana Organic (A Unit of Globus

Spirits Ltd.) & Ors.

...Respondents

**INDEX**

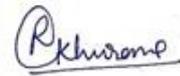
Sr. No	Particulars	Dated	Pages
1.	Compliance Report by way of Affidavit	13.10.2025	1-4
2.	Annexure -AA	19.06.2024	5-9
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Place: New Delhi

Filed

Dated: 14.10.2025

Through



(Rahul Khurana)

Advocate-on-Record

Supreme Court of India

Off: A-174A, 2<sup>nd</sup> Floor, Defence Colony, New Delhi-24

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1312

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Original Application No. 111/2024

Ramesh Kumar

Applicant

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Haryana Organic (A Unit of Globus

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Compliance Report by way of Affidavit of Satbir S  
Kadian, Chief Executive officer, Haryana Water  
Resources Authority.

I, Satbir S Kadian, Chief Executive Officer, Haryana Water Resources  
Authority, do hereby solemnly affirm and states as under:-

1. That the present affidavit is being filed in compliance with the orders  
dated 25.10.2024 in OA no 111 of 2024 and order dated 11.07.2025 in  
MA no 95 of 2025, passed by this Hon'ble Tribunal in the above-titled  
matter, whereby the undersigned was directed to file a compliance  
report by way of affidavit regarding the implementation of the  
directions contained in paragraph 113 of the order dated 25.09.2024  
(uploaded on 25.10.2024).
2. That it is most respectfully submitted that the above mentioned  
Original Application was disposed of with the directions to the  
answering Authority in para no 113(viii). The operative part of the  
order dated 25.10.2024 in para no 113(viii) is reproduced below for  
kind perusal of this Hon'ble Court.

**113 (viii).** *“HWRA is directed to look into the matter and dispose of the application dated 19.06.2022 for permission pending with it expeditiously preferably within three months from the date of receipt of a copy of this order (if not already disposed of).”*

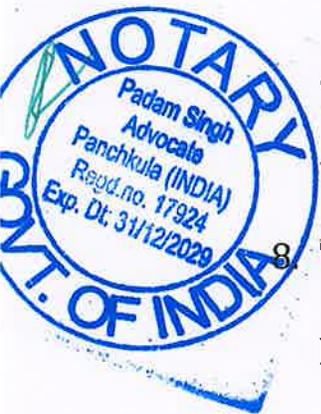
3. That in O.A. No. 111/2024, the Haryana Water Resources Authority (HWRA) was not impleaded as a party to the proceedings before the Hon'ble Tribunal. However, upon receipt of the Hon'ble Tribunal's order dated 25.10.2024, the matter was duly taken up for compliance.
4. That at the very outset, the deponent wants to submit here that the applicant's renewal application No. HWRA/IND/R/2022/197 dated 19.06.2022, the copy of the same is appended as **Annexure-AA**, which had been pending for want of complete documentation, was subsequently completed after submission of the Impact Assessment Report (IAR) in January 2025, later updated in March 2025 itself.
5. That the deponent wants to submit here that, in compliance of the directions issued by the Hon'ble Tribunal vide its order dated 25.10.2024, the applicant unit, M/s Haryana Organics A Unit of Globus Spirits Ltd., was afforded a personal hearing on 02.04.2025 before the Authority. During the said hearing, the applicant tendered an apology to the Authority vide its letter dated 02.04.2025, acknowledging delay on their part in submission of requisite documents and compliance with HWRA's observations on his application dated 19.6.2022. A copy of the said apology letter dated 02.04.2025 is appended herewith as **Annexure-AB**.



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6. It is imperative to state here that upon submission of all requisite documents and after due technical and administrative scrutiny, the No Objection Certificate (NOC) for abstraction of groundwater was issued in favour of M/s Haryana Organics A Unit of Globus Spirits Ltd. on dated 07.05.2025. The Copy of the NOC is appended as **Annexure-AC**.
7. It is relevant to state here that the process of granting NOC is being completed without delay in all cases through CTOs of HWRA, except where the application is found to be defective or the requisite documents have not been duly submitted by the applicant. Further, in the present case with the issuance of the aforesaid NOC, the directions contained in the Hon'ble Tribunal's order dated 25.10.2024 stand duly complied with and reasons for delay have already been submitted in the foregoing paras.
8. That so far as the delay in filing the present compliance affidavit in the present matter is concerned the same could not be filed inadvertently. The same is now being submitted *bona fide* and in due compliance with the directions of the Hon'ble Tribunal. The deponent wants to submit here that there has been no willful disobedience of the Hon'ble Tribunal's order dated 25.10.2024. However, the deponent tenders an unqualified apology for any Act or Omission, if any, inadvertently attributable to him. The deponent has the highest regard for the Hon'ble Tribunal and cannot even dream of disobeying its orders.

It is, therefore, respectfully prayed before this Hon'ble Tribunal that the rule may kindly be discharged in view of the submissions made herein above against the Haryana Water Resources Authority or may pass any such other or further orders as this Hon'ble



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Dt: 3



A handwritten signature in blue ink, consisting of several overlapping strokes, located at the bottom center of the page.

Tribunal may deem just and proper in the facts and circumstances of the case.

Place:

Deponent

Dated:

13 OCT 2025

~~Satbir S Kadian  
Chief Executive Officer  
Haryana Water Resources Authority~~

VERIFICATION:

Verified that the contents of Para No. 1 to 8 of the above affidavit are true and correct to my knowledge and belief and based upon the information derived from official record, which I believe to, be true and correct. No part of it is false and nothing has been concealed therein.

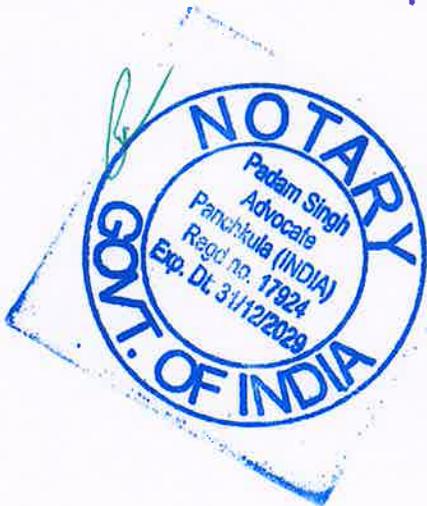
Place:

Deponent

Dated:

13 OCT 2025

~~Satbir S Kadian  
Chief Executive Officer  
Haryana Water Resources Authority~~



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**Government of Haryana**  
**Haryana Water Resources Authority**  
**Applications for Renewal of Permission to Extract Ground Water for Industrial use**

**Application No:** HWRA/IND/R/2022/197 (Application Received Fee Paid)

**HWRA Previous NOC No:** HWRA/NOC/IND/N/2021/34 Download

**valid upto :** 18/06/2022

**HWRA Previous Application No:** 13-3/20564/1/HR/IND/2021 Download

**I. General Information:**

Application Type Category/ Type of Application:		
(i)	<b>Name of Applicant:</b>	Mahendra Pratap Singh
	<b>ID Proof Type</b>	Aadhaar
	<b>ID Proof no</b>	XXXXXXXX1418
	<b>Id Proof Document</b>	Download
(ii)	<b>Designation of Applicant:</b>	Unit head
	<b>Authorization Letter in the name of Mahendra Pratap Singh (applicant)</b>	Download
(iii)	<b>Name of Industry:</b>	HARYANA ORGANICS A UNIT OF GLOBUS SPIRITS LTD
(iv)	<b>Registration number of Industry:</b>	6414
(v)	<b>Location Details of the Industrial Unit</b>	
	<b>Industrial Unit Address</b>	HARYANA ORGANICS A UNIT OF GLOBUS SPIRITS LTD 4 KM CHULKANA, SAMALKHA, PANIPAT
	<b>State:</b>	Haryana
	<b>District:</b>	PANIPAT
	<b>Tehsil:</b>	Samalkha
	<b>Block:</b>	SAMALKHA
	<b>Village/MC:</b>	Chulkana
	<b>Region:</b>	over-exploited over-exploited
(vi)	<b>Correspondence Address</b>	
	<b>Complete Postal Address</b>	HARYANA ORGANICS A UNIT OF GLOBUS SPIRITS LTD 4 KM CHULKANA, SAMALKHA, PANIPAT
	<b>Mobile Number:</b>	7765011035
	<b>E-Mail of Industry:</b>	mpsingh@globusgroup.in
(vii)	<b>Salient Features of the Industrial Activity:</b>	
	<b>Type of Industry</b>	Beverages
	<b>Industry fall under</b>	Previous: - New : Large
	<b>Is Water Intensive</b>	No
	<b>Purpose of Abstraction</b>	Other Use - Industrial use
	<b>Groundwater utilization for</b>	Existing Industry
	<b>Whether present industrial activity commenced after 23.12.2020</b>	No
	<b>Whether there is expansion of this industry Unit after 23.12.2020 involving increase in water requirement</b>	Yes
	<b>Consent to Operate</b>	Download
		CTO/CTE Number : 39884947 Issue Date : 20/09/2023

<b>Validity Period of Consent to Operate</b>		From : 13 Sep 2023	To : 30 Sep 2027
<b>Large industry/ MSME certificate/ proof</b>		Download	
<b>Description : MANUFACTURING OF EXTRA NEUTRAL ALCOHOL, ENA FROM DISCARDED GRAINS, BOTTLING OF COUNTRY LIQUOR AND INDIAN MADE FOREIGN LIQUOR, IMFL, ETHANOL</b>			
<b>(viii) Land use details of the existing/proposed Industrial unit premises</b>			
<b>Ownership of the land(Enclose documents of ownership)</b>		Download	
<b>Latitude</b>	<b>Longitude</b>	29.2197325	76.9938826
<b>Location Map</b>		Download	
<b>Total Land area(in sq m)</b>		72216.32	
<b>Rooftop area of buildings/sheds(in sq m)</b>		2850.00	
<b>Road/paved area(in sq m)</b>		33394.32	
<b>Green belt area(in sq m)</b>		16000.00	
<b>Open Land (in sq m)</b>		19972.00	
<b>Source of availability of surface water for Industrial use, if any</b>	No		
<b>Townships/villages within 2 km radius of the Industrial unit</b>	Yes	CHULKANA	
<b>2) Detail of water requirement/ recycled water usage : (Please enclose flow chart of activities and requirement of water at each stage)</b>			
<b>Flow Chart of activities and requirement of water</b>		Download	
<b>Water Balance Chart with water requirement at each Stage.</b>		Download	
<b>Affidavit for Non/Partial supply of water from local government water supply agency ( in case of ground water requirement less than 10 KLD)</b>			
<b>NOC/Certificate for non/ partial supply of fresh water/ treated waste from the local government water supply agency</b>		Download Download	
<b>Quality of groundwater</b>	Fresh Water	Fresh Water	
<b>Name of NABL(Under Valid Certificate)</b>	ENVIRON TECH LABORATORIES		
<b>Upload test report of groundwater quality from NABL accredited lab</b>	<b>Pre-monsoon</b>	<b>Post-monsoon</b>	
	Download	Download	
<b>Whether any change in Groundwater Requirement</b>	Yes		
<b>If yes, then reason &amp; justification for change in ground water requirement along with supporting documents, if any.</b>	Download		
We have expanded our unit due to ethanol production and expansion is mentioned in EC attached therefore we have increased our ground water requirement which is exclusively for ethanol purpose			
	<b>Existing</b>	<b>Revised</b>	
<b>(i) Total water required(in m3/day)</b>	682.00	1302.00 Download	
<b>a. Ground Water required(in m3/day)</b>	552.00	952.00	
<b>b. Recycled Water usage(in m3/day)</b>	130.00	350.00	

c. Proposed/existing water supply from any agency(in m3/day)	0.00	0.00
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## (ii) Breakup of Water Requirement and Usage:

	Activity	Existing Requirement (m3/day)	Revised Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
a.	Industrial Activity	632.00	1232.00	330	208560.00
b.	Residential / Domestic	5.00	25.00	330	1650.00
c.	Greenbelt Development / Environment Maintenance	45.00	45.00	330	14850.00
d.	Other Use	0.00	0.00	0	0.00
e.	Grand Total	682.00	1302.00		225060.00

Source of recycled water ETP

## (iii) Breakup of Recycled Water Usage:

	(m3/day)	(Days)	(m3/year)
(a) Total Waste Water Generated:	350.00	330	115500.00
(b) Quantity of Treated Water Available	350.00	330	115500.00
i). Reuse in Industrial Activity:	305.00	330	100650.00
ii). Reuse in Green Belt Development:	45.00	330	14850.00
iii). Any other use	0.00	0	0.00
(c) Total Treated Water Utilized:	350.00		115500.00
(d) Quantity and mode of disposal of unutilised effluent:	0.00	0	

## 3. Details of existing and/ or proposed groundwater abstraction structures

**(a) Groundwater Abstraction Structure-Existing**

SNo.	Type/ Year of construction	Depth (meter)/ Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m3 per hour)	Operational hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not
1	bore well/ 1994	130.00/ 250.00	34.00	24.00	6.00/ 330	4	15	Yes
2	bore well/ 1994	130.00/ 230.00	35.00	24.00	6.00/ 330	4	15	Yes
3	bore well/ 1994	130.00/ 300.00	35.00	30.00	6.00/ 330	4	30	Yes
4	bore well/ 1994	130.00/ 250.00	34.00	24.00	6.00/ 330	4	20	Yes

Source of fresh water requirement being met uptill now

Affidavit duly attested by the Applicant regarding non-existence of tubewell

4. Likely date of operation of proposed tubewell	
5. Quantum of ground water recharge(m3/year)	364320.00
6. Water Efficient Technology will be adopted	Download
7. Valid Consent of operate issued by HSPCB(CTO)	Download
8. Compliance Report as per format (In case of NOC issued by HWRA, fill the compliance status against the link on the portal. Take the print out of Compliance Report so generated and attach here duly signed by the applicant)	Download View Online compliance Report
9. Self-water audit report as per format for 100-500 KLD. Water audit report from accredited consultant for water requirement more than 500 KLD.	Download
10. Affidavit for compliance, as per format.	Download
11. Impact Assessment Report prepared by the accredited consultant : Submit IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.	Download
12 i. Any Other Document/Information	(UNDERTAKING)
ii. Any Other Document/Information	(EC)
iii. Any Other Document/Information	(rwh undertaking)
13. I shall comply with all the terms and conditions of the Permission for renewal.	Yes
14. Rainwater Harvesting Proposal If the latest NOC/Permission for abstraction of groundwater was obtained from CGWA or if Rainwater Harvesting Proposal is asked to be revised as per HWRA guidelines)	Download

**Self Declaration:-**

1. I hereby declare that all the documents prescribed in the application form have been uploaded and no blank / another / irrelevant documents have been uploaded against specified documents. I am also aware that any false / wrong submission / uploading of document will lead to rejection of my application without any notice.
2. I hereby certify that the contents of the above Application are true to the best of my knowledge and belief and it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, Haryana Ground Water Authority can take punitive action against me as per the extant rules. Further, I shall comply with all the terms and conditions of the permission/NOC to be granted by HWRA.

Date:

Place:

Download

**Signature of Applicant with Office Seal**

(Mahendra Pratap Singh)

(Unit head)

**a) Information of payment for Application Fee**

Total Amount					
Mode of Payment		Online			
Reference No.	Transaction No.	Date	Amount	Status	
HRWA1002056413123463	686010120	19/06/2022	50000	Success	

**b) Information of payment for Tarrif Fee**

Total Amount					
Mode of Payment		Online			
Reference No.	Transaction No.	Date	Amount	Status	
HRWA1002056418390253	BSBISM30K99AZ7	07/05/2025	7464739	success	

*K.*

*K.*

Under Secretary  
Haryana Water Resources Authority,  
Panchkula



Diary No. 299  
Date 02-04-2025 1321  
Haryana Water Resources Authority

CFMS-632

4/4/2025

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Annexure - AB

To  
The Chairperson,  
Haryana Water Resources Authority,  
HSVP Complex, Sec-6, Panchkula

Date: 02.04.2025

**Subject: Request letter and apology regarding our renewal application of M/s Haryana Organics (A Unit of Globus Spirits) Ltd regarding personal hearing dated 02.04.2025.**

**Ref.: Renewal application No. HWRA/IND/R/2022/197**

Respected Madam,

This is regarding the subject matter and above referred renewal application. We have attended the personal hearing today on 02.04.2025.

This is to state here that we have applied for renewal application dated 19.06.2022 but did not submit complete documents in the renewal application. Later on, we have prepared and submitted the first Impact Assessment report (IAR) in November, 2022 but the same was not as per HWRA format and so we have again conducted the studies and prepared the fresh IAR and submitted in January, 2025 and later updated in March, 2025. The report has been prepared through a CGWA certified consultant as per the format of HWRA.

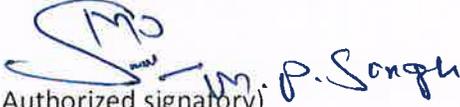
We apologise for the delay in preparation and submission of impact assessment report and delay in submission of reply to observations of HWRA.

It is to also confirm here that we have paid the tariff till 15.05.2022 as raised through the portal and now agree to pay the tariff applicable for us from 16.05.2022 to till date immediately after being raised by HWRA.

So, please consider our apology through this letter and request for issuance of our renewal certificate at your earliest possible please.

Yours Sincerely,

For M/s Haryana Organics Ltd

  
(Authorized signatory)

**Globus Spirits Limited**

(Corporate Identity Number: L74899DL1993PLC052177)

**Registered & Corporate Office:**

F-0, Ground Floor, The Mira Corporate Suites, Plot No. 1 & 2, Ishwar Nagar, Mathura Road, New Delhi 110065 Tel.: +011-66424400

**Works(1):** Village: Shyampur, Tehsil: Behror 301701 Distt.: Alwar (Rajasthan) Tel.: +91-08003592097

**Works(2):** Haryana Organics (A Unit of Globus Spirits Limited) 4 KM., Chulkana Road, Samalkha 132101 Distt.: Panipat (Haryana) Telefax: +91-180-2570122

**Works(3):** Associated Distilleries (A Unit of Globus Spirits Limited) Hisar Bye-Pass, National Highway, Hisar 125044 (Haryana) Tel.: +91-09896398187

**Works(4):** Village: Dhandua, Tehsil: Jandaha, Hajipur 844505 Distt.: Vaishali (Bihar) Tel.: +91-9917437425

**Works(5):** Plot No. B-7, Panagarh Industrial Park, Panagarh 713420 Distt.: Burdwan (West Bengal) Tel.: +91-9800297777

**Works(6):** Village: Onda, Block Baharagora, Tehsil: Ghatshila, Post: Borsol, Distt: East Singhbhum, Jharkhand Mob.: +91-9717844388

E-Mail: corpoffice@globusgroup.in Web: www.globusspirits.com

  
**Under Secretary**  
Haryana Water Resources Authority,  
Panchkula



हरियाणा सरकार  
हरियाणा जल संसाधन प्राधिकरण  
Government of Haryana  
Haryana Water Resources Authority

**PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION**

Project Name:		HARYANA ORGANICS A UNIT OF GLOBUS SPIRITS LTD							
Project Address:		HARYANA ORGANICS A UNIT OF GLOBUS SPIRITS LTD 4 KM CHULKANA, SAMALKHA, PANIPAT							
Village/MC:		Chulkana		Tehsil:		Samalkha			
District:		PANIPAT		State:		Haryana			
Pin Code:		-							
Communication Address:		HARYANA ORGANICS A UNIT OF GLOBUS SPIRITS LTD 4 KM CHULKANA, SAMALKHA, PANIPAT							
Address Regional Office:		Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula							
1. NOC No.:		HWRA/NOC/IND/R/2025/1725							
2. Application No.:		HWRA/IND/R/2022/197		3. Category:		Industry			
4. Project Status:		Renew		5. NOC Type:		Renew			
6. Ground Water Extraction Permitted:									
Ground Water For		m3/day		m3/year		Valid From		Valid Upto	
Fresh Water		952.00		314160.00		19/06/2022		18/06/2023	
Total		952.00		314160.00		--		--	
7. Details of Ground Water Extraction: Total Existing No.:4					Total Proposed No.:0				
		DW		DCB		BW		TW	
Abstraction Structure*		-		-		4		-	
*DW - Dug Well; DCB - Dug cum Bore Well; BW - Bore Well; TW - Tube Well; DWLR - Digital Water Level Recorder									
8. Quantum of ground water recharge(m3/year)		-							
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism		No. of Piezometers				Monitoring Mechanism			
		Manual		DWLR		Telemetry			
		1		0		1		1	

\* Terms & conditions are at the back of this page.



*h.*  
Under Secretary  
Haryana Water Resources Authority,  
Panchkula